

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 414/95
Transfer Application No.

Date of Decision : 29.5.95

Punjaram Mahadeo Surse Petitioner

Advocate for the
Petitioners

Versus

U.O.I. & Ors. Respondents

Mr. Subodh Joshi Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri P.P.Srivastava, Member(A)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to
other Benches of the Tribunal?

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V.C.

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(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

O.A.No. 414/95

Punjaram Mahadeo Surse

..Applicant

V/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.

Hon. Shri P.P.Srivastava, Member(A)

ORAL JUDGMENT:

DATED: 29.5.95

(Per: M.S.Deshpande, Vice Chairman)

None for the applicant. Mr. Subodh Joshi, counsel for the respondents files reply to day and states that the applicant had a right to make a representation and had made a representation against the impugned order dated 10.1.95 and it is still pending.

2. We direct the respondents to consider and decide the applicant's appeal within two months from the date of receipt of a copy of this order. The O.A. is disposed of with this direction with liberty to the applicant to approach the Tribunal afresh if he still feels aggrieved by the order passed in appeal by filing another O.A.


(P.P.Srivastava)

Member(A)


(M.S.Deshpande)

Vice Chairman

M.P. No. 562/95
for extension
of time fixed
on 14.8.95 21) 14.8.1995

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M.P. No. 562/95

None for the applicant.

Shri V.S. Masurkar,
counsel for the respondents.

Time to implement the
Judgement is extended upto
31/8/1995.

M.P. No. 562/95 is
disposed of.

M.M.H.

(M.S. Deshpande)
Vice-chairman.

14/8/95
order/Judgement despatched
to Applicant/Respondent(s)
on 8/8

(P.P. Srivastava)

M(A)

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